

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 873/93.

199

~~XXXXXXXXXX~~

DATE OF DECISION 08.07.1988 1994

Fulchand Daji Chauhan

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

MEMBER

VICE CHAIRMAN

mbm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1
CAMP : NAGPUR

O.A. No. 873/93

Fulchand Daji Chauhan

.. Applicant

V/s.

Union of India & Ors.

.. Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

Mr. S.D. Thakur
counsel for the applicant

Mr. M G Bhangade
counsel for the respondents

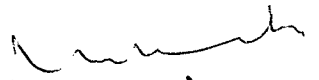
ORAL JUDGMENT:
(Per: M.S. Deshpande, Vice Chairman)

DATED: 8.7.1994

The learned counsel for the respondents Shri Bhangade states that the applicant is eligible for being granted temporary status and that action is being taken to give that relief and that the orders would be issued within a month. With regard to the other claim for pay and allowances with effect from 1.7.1993 to 13.8.1993 and 5.11.1993 to 7.12.1993 since there is a disputed question of fact the applicant's counsel states that he would approach the Labour Court for the necessary relief.

2. . In view of this nothing survives in the application and the application is disposed of with liberty to the applicant to approach the labour court.


(M.R. Kolhatkar)
Member (A)


(M.S. Deshpande)
Vice Chairman